

ORDER SHEETO.A./MA/RA/CP NO. 449 OF 2007Applicant/s Harilal Respds. U.O.I. 2 ors.Advocate for Applicant/s Shri K.S. Rathore Advocate for Respondent/s Shri S.C. Mishra

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>10</u>
OR J/p on 21/10/18 (ms)	<u>15-10-2008</u> Hon. Mr. Ashok S. Karamadi, Jm. Hon. Mrs. Manjulika Cantam AM. There is no representation on behalf of the applicant in the revised call. Shri R.C. Shukla, holding brief of Shri S.C. Mishra is present for the respondents. It is seen from the record that the applicant is not showing any interest in prosecuting the matter. Having regard to the same, we do not find any justification to adjourn the case. Accordingly, the OA is dismissed in default and for non-prosecution. <u>Manjulika Cantam</u> (Manjulika Cantam) Member (A) <u>Ashok S. Karamadi</u> (Ashok S. Karamadi) Member (J) <u>so</u>	Contd. On Sheet No.